

had been created to give greater promotion opportunities to Junior Engineers. The rules for promotion of Junior Engineer to Assistant Engineer provide that the basis of promotion has to be "selection on merit-cum-seniority basis". Therefore, if a senior person does not qualify as against his junior, it cannot be called that he has been wrongly passed over.

(c) and (d). 892 civil and 122 electrical Junior Engineers are such who are senior to some of the Junior Engineers promoted as Asstt. Engineers. These officers will again be considered for promotion against future vacancies from time to time.

(e) Action for conducting the second cadre review in respect of the cadre of Junior Engineers in the CPWD has been initiated. It is difficult to anticipate Government decision at this stage.

Disposal of cases by Delhi Industrial Tribunal/Labour Courts

2973. SHRI VIJOY KUMAR YADAV : Will the Minister of LABOUR be pleased to state :

(a) whether the Delhi Industrial Tribunal/Labour Courts have prepared a priority list of disputed cases to dispose them of expeditiously ;

(b) if so, whether the Presiding Officers have also decided not to give adjournment of priority list cases ; and

(c) the effective steps taken by Government for early settlement of these cases ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI JAGDISH TYTLER) : (a) According to the Delhi Administration, a priority list has been prepared.

(b) Yes, Sir. Ordinarily, adjournments are not given in old cases.

(c) The following steps are being taken for expediting the disposal of pending cases :

(i) The norms for disposal of cases by Presiding Officers has been fixed and the disposal of old cases is being periodically monitored ;

(ii) Periodical meetings of the Presiding Officers of the Industrial Tribunal/Labour Courts are convened to review the pendency and the Presiding Officers are asked to give top priority for disposal of old cases by giving early dates for hearing.

(iii) The cases are transferred from the Court having larger pendency to Courts having smaller pendency.

(iv) One new Labour Court was set up last year and the same started functioning from December, 1987.

[Translation]

Compensation paid to Farmers in Rajasthan Under Crop Insurance Scheme

2974. SHRI PRABHU LAL RAWAT : Will the Minister of AGRICULTURE be pleased to state :

(a) the amount paid to the farmers in Rajasthan under Crop Insurance Scheme ;

(b) whether the farmers who had got their crops insured through cooperative bodies are getting the full benefit of it ;

(c) if not, the reasons therefor and the manner in which they have been benefited ; and

(d) whether equal amount has been given to all the farmers ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV) : (a) The indemnity claims paid to the insured farmers in Rajasthan under the Comprehensive Crop Insurance Scheme (CCIS) is Rs. 13.50 lakhs and Rs. 1932.72 lakhs in Rabi 1985-86 and Kharif 1986 seasons respectively.

(b) to (d). All farmers availing crop loans from Cooperative Credit Institutions, Commercial Banks and Regional Rural Banks (RRBs) for raising crops covered under the scheme are eligible for payment of compensation. The CCIS is an area based Scheme. If the actual average yield for a given crop for a defined area for a season falls short of the threshold yield fixed for that area then each of the insured farmer of

such area is eligible for payment of indemnity depending upon the short-fall in the yield and the sum insured (which is 150% of the loan amount).

[English]

Effect of Tourism in Goa

2975. SHRI MURLIDHAR MANE : Will the Minister of TOURISM be pleased to state :

(a) whether any anti-tourist sentiment is prevailing in Goa and if so, the reasons therefor ;

(b) whether there is increase in use of drugs in Goa ; and

(c) if so, the action proposed to be taken in this regard ?

THE MINISTER OF URBAN DEVELOPMENT AND MINISTER OF TOURISM (SHRIMATI MOHSINA KIDWAI) : (a) According to the State Government, there is no general anti-tourist sentiment prevailing in Goa.

(b) and (c). Use of drugs is a general problem and not directly related to tourism. However, the State Government is taking strict measures under the applicable laws to control the use of drugs in the State.

Per Capita Availability of Pulses

2976. SHRI V. SOBHANADREESWARA RAO : Will the Minister of AGRICULTURE be pleased to state the per capita availability of pulses in the country during the years 1950, 1960, 1970, 1980 and 1985 ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV) : The per capita net availability of pulses in the country is as under :

Year	Per Capita Net Availability (In grams/day)
1951*	60.7
1960	65.5
1970	51.9
1980	30.9
1985	38.1

* The figure for 1951 corresponds to the production of pulses in 1950-51.

Payment of EPF dues to Retired Employees in Ahmedabad

2977. SHRI HAROOBHAI MEHTA : Will the Minister of LABOUR be pleased to state :

(a) the number of employees in Ahmedabad who have not been paid their Provident Fund dues despite a lapse of three months or more after their retirement/closing of their place of employment ;

(b) the reasons for non-payment of dues ;

(c) the total amount of E.P.F. dues payable to such employees and the particulars of the establishments to which they belonged ; and

(d) the steps initiated by Government to ensure payment of the EPF dues to these employees without further delay ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI JAGDISH TYTLER) : (a) to (d). The requisite information is being collected and will be laid on the Table of Lok Sabha in due course.

Foodgrains Production

2978. SHRIMATI USHA CHAUDHARY : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government have selected 169 potential districts in the country to make up the shortfall in targetted foodgrains production ;

(b) if so the details thereof and the States where these are located ; and

(c) the criteria adopted for their selection ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV) : (a) Yes, Sir.

(b) The Task Force appointed by the Prime Minister as a result of mid-term appraisal had identified 169 districts in 14 States which are, Andhra Pradesh, Assam, Bihar, Gujarat, Haryana, Karnataka, Madhya Pradesh, Maharashtra, Orissa, Punjab, Raja-